

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

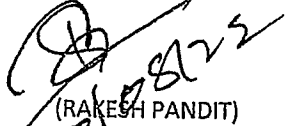
No. 29463-577/Genl./Misc./Circulation/2022

Dated, Delhi the 20 AUG 2022

Sub:- Notification regarding prohibition order against the Advocates.

Forwarded a copy of the letter bearing No. 13575/Genl-I/DHC dated 08/08/2022 and this office bearing diary No. 1684/B dated 12/08/2022 alongwith its enclosures i.e. Notification No. 13 of 2022 dated 29/07/2022 of, Honorary Secretary, Bar Council, The Bar Council of Tamilnadu & Puducherry on the subject cited above received from Ld. Deputy Registrar(Genl.I), Hon'ble High Court of Delhi, New Delhi, for information and necessary action to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District).
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.

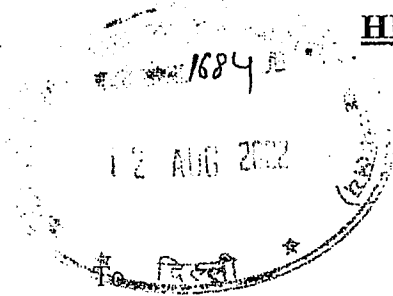

(RAKESH PANDIT)
Officer-in-Charge, General Branch, Central
Additional District & Sessions Judge,
Tis Hazari Courts Delhi

Encl. As above

HIGH COURT OF DELHI : NEW DELHI

(GENL.-ADMN.-I BRANCH)

No. 13575/Genl-I./DHC
Dated : 08/08/22



**The Principal District & Sessions Judge (Hqrs.),
Tis Hazari Courts,
Delhi.**

Sub: Notification regarding prohibition order against the Advocate.

Sir,

I am directed to forward herewith a copy of Notification No.13 of 2022 dated 29.07.2022, received from the Secretary, Bar Council, The Bar Council of Tamilnadu & Puducherry, on the above subject, with a request to kindly circulate the same to all The Principal District & Sessions Judges, Delhi/New Delhi for information and necessary action.

Encl: as above

Yours faithfully,

(Javed Khan)
Deputy Registrar(Genl.-I)

Genl. Br.
12/08/22
13575/Genl-I./DHC
offg. P.P.S. (Hqs)



THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

C. RAJA KUMAR
SECRETARY

High Court Campus,
Chennai - 600 104
Phone No : 25342739, 25352595
E- Mail : tnbarcouncil@yahoo.com
www.barcounciloftamilnadupuducherry.org

R.O.C. No. 1492 of 2022

Dated29.07.2022.....

NOTIFICATION NO. 13 OF 2022

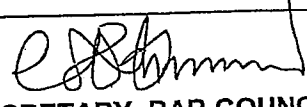
It is hereby notified for the general information of the public that the Bar Council of Tamilnadu and Puducherry had passed prohibitory order against the following advocate by resolution dated 29.07.2022:-

S. No	NAME	Roll No.	Nature of the Order
	Mr. K. Balasubramani, S/o. P. Kannaiyan 32-B, Othiyur Road, T.Chellandipalayam, Karur - 639 003.	Ms. 1097/2007	The Bar Council of Tamilnadu and Puducherry has passed a resolution, dated 29.07.2022 prohibiting him from practicing as an advocate in all Courts, Tribunals and other authorities in India either in his name or in any assumed name till the disposal of Disciplinary proceedings pending against him by considering the complaint received from Mr. N. Marappan, Advocate stating that on 29.07.2022 at about 01.30 A.M., when his wife was alone in the house at Karur, the said Advocate Mr. K. Balasubramani committed theft and by using an aruval, he

GENERAL RECEIPT
High Court of Delhi
05 AUG-2022
Receipt: 5698

GENERAL BRANCH
Diary No 2648
Date 06.08.22


		broken lights and also gave life threat to Mr. N. Marappan and his family Members. On complaint, a case in Crime No.326 of 2022 for the offences u/s 294(b), 379, 427 and 506(ii) IPC has been registered against him on the file of the Thanthonimalai Police Station, Karur District.
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SECRETARY, BAR COUNCIL.

Copy to :-

1. The Registrar, Supreme Court, New Delhi.
 2. The Secretary, Bar Council of India, New Delhi and all the Secretaries of other State Bar Councils
 3. The Registrar, High Court, Chennai & the Registrars of all High Courts in India
 4. All the Principal District Judges in the State & the Chief Judge, Puducherry.
 5. The parties concerned and Notice Board
 6. The Principal Judge, City Civil Court, Chennai.
 7. The Chief Judge, Court of Small Causes, Chennai.
 8. Sales Tax Appellate Tribunal, Chennai.
 9. Incomes Tax Appellate Tribunal, Chennai-6.
 10. State Transport Appellate Tribunal, Chennai.
 11. Addl. Bench Sales Tax Tribunal, Madurai & Coimbatore.
 12. Tribunal for Disciplinary Proceedings, Chennai.
 13. Central Administrative Tribunal, Chennai-6
 14. The Labour Courts, Chennai, Madurai & Coimbatore
 15. The Chief Metropolitan Magistrate, Egmore, Chennai-8
 16. The Chief Secretary to Government of Tamil Nadu, Chennai-9
 17. The Secretary to Government, Law Department, Chennai-9
 18. The Secretary, Home Department, Government of Tamil Nadu, Chennai-9
 19. Director-General of Police, State of Tamil Nadu
 20. The Commissioner of Police, Chennai City.
 21. Members of this Bar Council
 22. All the Bar Associations in the State of Tamil Nadu
 23. Madras High Court Advocates Association, Madras Bar Association, Women Lawyers Association, Law Association, Tamil Nadu Advocates Association, Chennai.
- The Authorities above mentioned are kindly requested to circulate the copies of this notification to all the Officers under their jurisdiction.
The Bar Associations are requested to put up these Notifications in their Notice Boards.

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